



2026:AHC:30734

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2044 of 2026

Smt. Manju Pandey

.....Petitioner(s)

Versus

The State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Tripathi, Arya Gautam, Atipriya Gautam, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Gautam, learned Senior Counsel holding brief of Ms. Atipriya Gautam, learned counsel for the petitioner, and Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.
2. The case of the petitioner is that her husband, Late Narendra Kumar Pandey, was appointed as a Constable on 24.04.1996 and was subsequently promoted to the post of Assistant Sub-Inspector (M) in the year 1997 and he expired on 21.11.2013.
3. The petitioner claims extraordinary pension on the ground that her husband was sent to Bahraich for official work and after completion of the official work while returning to District Gonda on a motorcycle, he met with an accident hit by a tractor and he expired. On the said basis, extraordinary pension is being claimed.
4. Learned Additional Chief Standing Counsel submits that the claim has been raised after a lapse of about 13 years from the date of death and, therefore, the aspect of delay is liable to be considered.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the

certified copy of the order before Respondent no. 2/ Joint Secretary (Home), Lucknow before 13.03.2026 who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order bearing in mind the objection regarding delay as raised by learned Additional Chief Standing Counsel.

(Vikas Budhwar,J.)

February 11, 2026

Sushma